

(c) the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (b). The Registrar of Cooperative Societies has reported that 1450 Group Housing Societies are awaiting for allotment of land, out of which 17 societies were registered prior to 1983 and the remaining 1433 were registered in 1983 and later.

(c) In 1990, the DDA had proposed to allot land to 400 Cooperative group housing societies during the 8th Five Year Plan period in Dwarka and Narela areas. In the first phase a draw for assigning of sectors for 260 societies in Dwarka Phase-I was held on 21.1.91. Thereafter allotment cum demand letters were issued to 227 group housing societies. 32 societies were not issued demand letters as land had to be reserved under the High Court's interim orders. The allotment of land to societies in Dwarka Phase I was set aside by the High Court vide its order dated 10.5.91. Against the orders of the High Court a Special Leave petition has been filled in the Supreme Court and the matter is sub-judice. The remaining societies are proposed to be allotted land during the subsequent Five Year Plan/Plans.

The allotment of land to 12 pre- 1983 societies and 9 societies registered under "Awaz Sakar Yojana" will be made by D.D.A. As soon as pre-determined rates are finalised.

Retention of Government Accommodation

1440. SHRI JEEWAN SHARMA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the ward close relative of a retired/deceased government servant is allowed to retain the government accommodation;

(b) if so, the details thereof?

(c) whether the ward/close relative working in Delhi Administration is also eligible for regularisation of Government accommodation in his name;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). When a Govt. servant who is an allottee of General Pool accommodation retires from service or dies while in service his/hér sons, daughter or wife or husband as the case may be or father/mother may be allotted accommodation from the General Pool on ad-hoc basis or allowed the benefit of regularisation of the same house provided the said relation is Govt. servant eligible for allotment of accommodation in the General Pool. This is subject of fulfilment of prescribed conditions.

(c) to (e). As the General Pool residential accommodation is meant for employees working in eligible offices, similar concession is allowed to the employees of Delhi Administration provided they are occupying the General Pool residential accommodation and the ward is also working in an eligible office.

Underground Railway in Andhra Pradesh

1441. SHRI R. SURENDER REDDY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether a scheme for underground railway in Andhra Pradesh is under consideration of the Union Government;

(b) if so, the details thereof along with the area identified for the same;